

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 225/94.

Date of Order: 23-2-94.

Between:

Dr. Suvvada Surya Prakasa Rao.

.. Applicant.

and

1. Union of India rep. by its Secretary, Ministry of Personnel and Training, New Delhi.
2. Union Public Service Commission rep. by its Secretary, Dholpur House, New Delhi.
3. Union of India, rep. by Secretary, Ministry of Welfare, New Delhi.

.. Respondents.

For the Applicant: Mr. J. Sudheer, Advocate

For the Respondents: Mr. N. V. Raghava Reddy, Addl. CGSC.

CORAM:

THE HON'BLE MR. JUSTICE v. NEELADRI RAO : vICE-CHAIRMAN

and

THE HON'BLE MR. R. RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

Notice before admission.

The applicant claims that he belongs to BC community for whom there is reservation. He crossed 28 years of age, but he had not crossed 33 years of age by the cut off date prescribed for Civil Services Examination 1994. He has exhausted all the chances fixed for communities other than SCs and STs.

For the reasons stated in the interim order dt. 8.2.94 in OA 131/94 on the file of this Bench we feel it just and proper to pass the following order in this case:

"Until further orders the respondents are restrained from rejecting the application of the applicant in regard to the Civil Service Examination 1994, if received in time, on the basis that he crossed 28 years of age as on the cut off date notified for the above examination and or on the ground that he exhausted the chances prescribed for the Civil Services Examination. Post on 8.4.1994, for replies in the meanwhile.

Phy 7/2 23-2-94
Deputy Registrar (J) C.C.

To

1. The Secretary, Ministry of Personnel and Training, UOI, New Delhi.
2. The Secretary, Union Public Service Commission, Dholpur House, New Delhi.
3. The Secretary, Union of India, Ministry of Welfare, New Delhi.
4. One copy to Mr. J. Sudheer, Advocate, CAT. Hyd.
5. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC, CAT. Hyd.
6. One spare copy.

R. Sudheer
pvm

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. S. GORTHI : MEMBER (A)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 23-2-1994.

ORDER/JUDGMENT:

Pass on
81 in 4 BP
for admn.

M.A./R.A/C.A. No.

in

O.A.No. 225/94

T.A.No.

(W.P. No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No Order as to costs.

